

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:333

ANSWERED ON:20.11.2009

INSPECTION OF COLLEGES INSPECTION OF COLLEGES

Verma Shri Sajjan Singh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Department of Ayurveda, Yoga-Naturopathy, Unani, Sidha and Homeopathy (AYUSH) carries out inspections of the colleges under the Indian Medicine Central Council Act, 1970;
- (b) if so, the number of colleges inspected by the Department of AYUSH during the last three years and the current year;
- (c) whether any complaints from members of the Central Council of Indian Medicine (CCIM) have been recently received by the Government; and
- (d) if so, the details thereof and the action taken in this regard?

**Answer**

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI S. GANDHISELVAN)

(a) As per provisions of section 20 of the Indian Medicine Central Council (IMCC) Act, 1970, Central Council of Indian Medicine (CCIM) conducts inspection of colleges and sends its recommendations to the Government.

In terms of the IMCC Act, the power to grant approval for setting up of new medical colleges, to open a new or higher courses of studies and to increase intake capacity in the existing colleges vests with the Central Government. While considering the proposals, the Central Government is required to give due regard to certain specified factors like ability of the colleges to offer minimum standards of education, availability of infrastructure facilities, financial resources of the applicant etc. The Central Government deposes teams for inspection of colleges, as and when deemed necessary, to ascertain the factual position. Such inspections are done only in specific cases and are in addition to the inspection done by CCIM.

(b): 35 colleges were inspected by the Department of AYUSH during 2009-10 and previous three years.

(c) & (d): Yes. One complaint has been received recently from a CCIM member against the President, CCIM and a member of CCIM relating to certain irregularities committed. The said complaint has been given for inquiry for ascertaining the factual position.